125

तरकालीन रक्षा भूमि तथा छावनी निदेशक, लखनऊ के विरुद्ध अध्यानाः के गम्भीर आरोप लगाये वे तथा रक्षा मंत्रालय को लिखित रूप में यह शिकायत भेजी थी;

(ख) यदि हां, तो उसका ब्यौरा क्या है तथा उस पर क्या कार्रवाहो की गर्ड है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के० पी० सिंह देव): (क) ग्रीर (ख) सितम्बर, 1981 में केन्द्रीय शिका समाज कल्याण और संस्कृति राज्य मंत्री श्रीमती शीला कौल ने तत्कालिन रक्षा राज्य मंत्री को लिखा था कि लखनऊ छावनी बोर्ड के निर्वाचित सदस्यों द्वारा तत्कालीन निदेशक रक्षा भिम तथा छावनी लखनऊ के खिलाफ दिये गये अभ्यावेदन की जांच की जाये। अभ्यावेदन में मुख्य आरोप यह था कि उस्त निदेशक ने छावनी प्रशासन में हस्तकोष किया जिसका प्रमाण छावनी बोई के अनेक संकल्पों को निलंबित किया जाना था। सरकार ने ग्रभ्याबेदन की विस्तार से जांच की और यह देखा गया कि जी अपो नी-इन-सी ने अपनी शस्तियों के प्रयोग करके उन्त संकल्पों को निलंबित किया था अयोंकि वे छावनी प्रणासन के हितों के प्रतिकुल थे।

Filling up of posts of 'Examiners' in Calcutta Customs

1604. PROF. SOURENDRA BHATTACHARJEE: SHRI MAKHAN PAUL:

Will the Minister of FINANCE be pleased to state:

(a) whether Government had received any complaints regarding the results of the written tests and viva voce of the direct recruitment examination for the post of Examiners in Calcutta Customs in 1977-78;

(b) whether :he quota of direct recruits was filled through regularisation of ad hoc appointees in violation of relevant office orders of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms) in this regard;

to Questions

- (c) whether no examination for direct, recruitment for the posts of Examiners was held prior to 1982 even though the quota for the category remained unfulfilled;
- (ei) whether it is a faci that only two ie: were filled through 1982 examination for direct recruitment; and
- f.e) if so, whether such vacancies were again filled by ad hoc appointees in contravention of relevant Government orders and without any meeting of the Departmental Promotion Committees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRT PATTABHI RAMA RAO): (a) Yes, Sir.

- (b) According to reports received from the Collector of Customs, Calcutta no vacancies in the quota for direct recruitment in the grade of Examining Officer were filled by appointment of promoted officers on a regular basis.
- (c) Examinations fo_r direct recruitment to the posts of Examining Officer were held by Calcutta Custom Hous_e prior to 1982 till such time as such direct recruitment began to be made through SSC.
- (d) and (e) Staff Selection Commis sion has not yet declared the results of the 1982 examination.

University and College Teachers within the Purview of fourth Central Pay Commission

1605. PROF. SOURENDRA BHATTACHARJEE: SHRI MAKHAN PAUL:

Will the Minister of FINANCE be pleaed to state:

(a) whether Government proposed to include within the terms of reference of the Fourth Central Pay Commission the question of the revision of pay scales of College and University teachers; and

to Questions

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OP FINANCE (SHRI PATTABHI RAMA RAO) (a) and (b) The terms of reference of the Fourth Gen-! tral Pay Commission have not yet been finalived. These will be settled as soon as possible after consulting representatives of Government employees. It is, therefore, pre-mature to say at this stage whether the question of revision of pay scales of college and University teachers will be included within the terms of reference of the Commission.

Shortage of Retiring Rooms al Sonegaon Airport in Nagpur

1606. SHRI LADLI MOHAN NIG AM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the answer to Unstarred Question 901 given in the Rajya Sabha on the 2nd March, 1982 and state:

- (a) whether Government have since taken any decision to remove the shortage of retiring rooms at Sonegaon Airport in Nagpur for the transit passengers; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) The existing arrangements are considered to be adequate and at present there is no proposal to construct more retiring rooms.

(b) Does not arise.

Service Benefits to Outstanding Sportsmen

1607. SHRI LADLI MOHAN NIGAM: Will the Minister of DEFENCE be pleased to state:

- (a) what service benefits are given to , the outstanding sportsmen in his Ministry;
 and
- (b) whether any percentage has been fixed for recruitment of sportsmen in his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. I

SINGH DEO): (a) and (b) In respect of Junior Commissioned Officers i Other Ranks of the Army and equivalent in the Navy and the Air Force who are outstanding sportsmen, benefits of accelerated promotion or ante-date seniority for promotion to the next higher rank are given. In addition, in the Air Force for officers, accelerated promotion upto the rank of Squadron Leader is given to outstanding sportsmen. Junior Commissioned Officers Other Ranks and equivalent who are sportsmen of merit are also considered for out of turn allotment of family accommodation. Outstanding sportsmen are also considered for award of Vishisht Seva Medal, Series of decorations and commendations from; the respective Chiefs of Staff. In addition to these. limited financial assistance from non-public funds is given to Services sportsmen in participating the ServiceslNational|International Championships to meet rhe cost of training, extra diet and other miscellaneous expenses.

No percentages has so far been eat marked for recruitment of sportsmen into the Services

In respect of civilians of the Ministry of Defence they are governed by the normal provisions as applicable to all other civilian employees of the Government of India. However, in respect of civilians of the Ordnance Factories Board, Directorate General of Inspection and Directorate of Technical Development and Production (Air), the position is as follows:—

- (i) Certain percentage of vacancies are reserved for meritorious sportsmen in Group 'C and Group D' as per the orders of the Department of Personnel and Administrative Reforms. The percentage of reservation for sportsmen varies from 5 to 15 subjects to the overall ceiling of reserved vacancies not exceeding 50 per cent of the total vacancies. In the Directorate General of. Inspection, recruitment of meritorious sportsmen in Group 'C and 'D' are made without reference to Employment upto five advance increments are the S'.aff Selection Commission; and
- (ii) At the time of initial appointment upo five advance increments are